

Maharashtra Value Added Tax (Amendment) Rules, 2010

[05 February 2010]

CONTENTS

- 1. Section 1
- 2. <u>Section 2</u>

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Whereas the Government of Maharashtra is satisfied that circumstances exist which render it necessary to take immediate action further to amend the Maharashtra Value Added Tax Rules, 2005 and to dispense with the condition of previous publication thereof under the proviso to sub- section (4) of section 83 of the Maharashtra Value Added Tax Act, 2002 (Mah. IX of 2005) (hereinafter referred to as "the said Act"). Now, therefore, in exercise of the powers conferred by sub-section (1) and (2) read with the proviso to sub- section (4) of section 83 of the said Act, and all other powers enabling it in this behalf, the Government of Maharashtra is, hereby, pleased to make the following rules further to amend the Maharashtra Value Added Tax Rules, 2005, namely:-

1. Section 1 :-

These rules may be called the Maharashtra Value Added Tax (Amendment) Rules, 2010.

2. Section 2 :-

After rule 45 of the Maharashtra Value Added Tax Rules, 2005 (hereinafter referred to as "the principal Rules"), the following shall be inserted, namely:

"45 A. Electronic Payment and refund: Notwithstanding anything contained in any rule, the State Government may, from time to time, by notification in the Official Gazette, specify the period starting on or after the dates mentioned therein, the class or classes of dealers:

(a) who shall pay tax, interest, penalty or any amount due and payable by or under the Act electronically, in Chalan MTR- 6 appended to this rule, in the Public Sector Banks; and

(b) to whom the remittance of refund due under the Act shall be made through the Electronic System or such other system for the said purpose."

CHALAN FORM NUMBER MTR- 6 (See Rule 17,18,45 and 45A) ACCOUNT HEAD

GRN		Form - ID
Department	Department of Sales Tax	Date:
Type of Payment	MVAT ACT, 2002	Payee Details
Location		Dept. ID Dealers TIN
Period		
From	То	Full Name of the Dealer
Account Head Details	Code	Amount in Rs. Remarks if any:
Amount of Tax	1	
Amount of TDS	2	
Interest Amount	3	
Penalty Amount	4	
Composition Money	5	
Fine	6	
Fees	7	
Advance Payment	8	
Amount Forfeited	9	
Deposit	10	Amount in
Total		Words:
Payment Details		For use in Receiving Bank
Name of Bank		Bank CIN No.
Name of Branch		Date
		Time
		Scroll No.
		Signature of Person who has made payment

By the order and in the name of the Governor of Maharashtra. Chitra Kulkarni, Officer on Special Duty to Government.